

(b) No, Sir.

(c) It is used for extraction of wax and/or for manufacture of solvents and/or petroleum products.

(d) The sludge is sold to parties whose plant capabilities and genuineness is verified by ONGC and an undertaking is obtained from the parties against its selling or disposing, exchange or its misuse for adulteration otherwise. As a cross check the parties are also required to submit their octroi/entry tax record, sale tax receipts, excise receipts etc.

[English]

LPG Facilities in Adivasi Areas of Madhya Pradesh

4018. SHRI PARASRAM BHARDWAJ : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is any proposal under consideration of Government to provide LPG facilities in more towns of Madhya Pradesh having more than 10 thousand population and adivasi areas, particularly remote rural regions, having population of more than 5 thousand; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : (a) and (b). In keeping with the general policy, towns in the country, including Madhya Pradesh, with a population of around 20,000 and capable of sustaining an economically viable distributorship are being taken up in a phased manner for LPG marketing. Under the Marketing Plans 1985-86 and 1986-87, the oil industry is in the process of setting up LPG distributorships in Madhya Pradesh at the locations given in the statement below.

Statement

S No.	B.P.C	H.P.C.	I.O.C.
1	2	3	4

**MARKETING PLAN
(1985-86)**

1.	Khandwa (East Nimar)	Gwalior (Gwalior)	Ashta (Sehore)
2.	Durg (Durg)	Jabalpur (Jabalpur)	Begamganj (Raisen)
3.	Jabalpur (Jabalpur)	Raipur (Raipur)	Mahidpur (Ujjain)
4.	Bilaspur (Bilaspur)	Pithampur (Dewas)	Khurai (Sagar)
5.	Bhilai (Durg)	Mandideep (Bhopal)	Raigarh (Raigarh)
6.	Gwalior (Gwalior)	Indore (Indore)	Garha Kota (Sagar)
7.			Samalgarh (Morena)
8.			Anjad (W. Nimar)
9.			Deori (Sagar)
10.			Gadrawara (Narsimhapur)

1	2	3	4
11.			Baloda Bazar (Raipur)
12.			Ambad (Morena)
13.			Champa (Bilaspur)
14.			Narsingarh (Raigarh)
15.			Alirajpur (Jhabua)
16.			Raipur (Raipur)
17.			Bilaspur (Bilaspur)
MARKETING PLAL (1986-87)			
18.		Khandwa (E. Nimar)	Durg (Durg)
19.		Bhilai (Durg)	Bhilai (Durg)
20.			Amlai (Shahdol)
21.			Mandasaur (Mandasaur)
22.			Sagar (Sagar)
23.			Shujalpur (Shujalpur)
24.			Hoshangabad (Hoshangabad)

**New Electronic Telephone Exchange
in Shahadra Delhi**

4019. SHRI SUBHASH YADAV ;
SHRI DHARAM PAL SINGH
MALIK ;
SHRI PRAKASH CHANDRA :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a new electronic telephone exchange has recently been commissioned in Shahadia, Delhi ;

(b) if so, the number of telephones likely to be released category-wise , and

(c) the time by which eligible subscribers will be given telephone connections ?

THE MINISTER OF STATE IN THE
MINISTRY OF COMMUNICATIONS
(SHRI SONTOSH MOHAN DEV) : (a)
Yes, Sir.

(b) The category-wise release of telephones is likely to be as under :

OYT (General & Special) ... 2800

Non-OYT Special ... 1400

Non-OYT General ... 2800

(c) the eligible subscribers are being given telephone connections progressively upto end of July 1987.

Opening of New Telephone Exchanges in Madhya Pradesh and Haryana

4020. SHRI SUBHASH YADAV :
SHRI DHARAM PAL
SINGH MALIK :

Will the Minister of COMMUNICATIONS be pleased to state ;

(a) the number of new telephone exchanges likely to be opened in Madhya Pradesh and Haryana during the years 1987-88 and 1988-89 ; and

(b) the financial implication thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) : (a) No. of exchanges likely to be opened in Madhya Pradesh and Haryana :

	1987-88	1988-89
Madhya Pradesh	70	70
Haryana	20	22
Total	90	92
Grand Total	182	

Exchanges will be opened subject to requisite demand.

(b) About 3.86 crores.

Closure of Reyrolle Burn Limited Calcutta

4021. SHRI SUBHASH YADAV :
SHRI M. RAGHUMA
REDDY :
SHRI MANIK REDDY :

Will the Minister of INDUSTRY be pleased to state :

(a) whether Reyrolle Burn Limited, Calcutta in which M/s Burn Standard Company Limited, a public undertaking

has share holding of 50 per cent, has served a closure notice ;

(b) if so, when and the reasons therefor ;

(c) the number of workers likely to be thrown out of employment as a result thereof ;

(d) the effect of its closure on M/s Burn Standard Company Limited ; and

(e) the steps taken in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY) : (a) Yes, Sir.

(b) The notice of closure has been served on 5.3.1987. The company started incurring cash losses from the year 1984-85 ; leading to serious liquidity problems during 1986-87. Bank financing not being possible, and in view of extreme shortage of working capital, the Company would not finance any input and the production had almost come to a halt. Laying-off of employees not being admissible on the ground of financial constraints, Reyrolle Burn Limited (RBL), resorted to service of closure notice.

(c) 341 Nos.

(d) The fate of the present financial stakes of Burn Standard Co. Ltd. would become uncertain, in the event of closure of Reyrolle Burn Ltd., M/s Burn Standard Co. Ltd, having shares aggregating Rs 25 lakhs in Reyrolle Burn, has an unadjusted advance of Rs. 40 lakhs paid upto July, 1986, recoverable from Reyrolle Burn Ltd. as on date. Further, BSCL has furnished guarantee of Rs. 176.41 lakhs to United Bank of India to cover Fund and Non-Fund facilities availed of by Reyrolle Burn Ltd.

(e) As an interim measure, the question of giving some financial assistance to Reyrolle Burn Ltd. through the BSCL is under consideration of the Government.